

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 891/GT/2025

Date: 13th November 2025

To

The General Manager (Commercial)
NHPC Office Complex, Sector-33,
Faridabad (Haryana) - 121 003.

Subject: Petition for truing up of generation tariff for 2019-24 period and for determination of tariff for 2024-29 period in respect of 105 MW Loktak Power Station).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **18.11.2025**:

2019-24 Tariff Period

Additional Capital Expenditure (ACE):

- a) *Certify that the ACE being claimed for the tariff period does not include any depreciation corresponding to assets earned/ earning tariff at any of the generating stations, by way of IEDC.*
- b) *Provide justification and supporting documents for the ACE claimed under Regulation 26(1)(a) of 2019 Tariff Regulations.*
- c) *For the ACE claimed under 26(1)(d) of the 2019 Tariff Regulations, provide the relevant advice/ direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for the ACE item.*
- d) *To ascertain the additional capital expenditure items claimed are not part of R&M, submit a copy of the Detailed Project Report (DPR) for carrying out R&M of the project with the complete scope of R&M works along with justification for replacement/refurbishment of each work, which was submitted along with Petition No. 248/MP/2018.*

Liability:

- e) *The Petitioner has claimed ₹ 8.13 lakh as the closing undischarged liabilities as on 31.3.2019 which is in deviation with the approved undischarged liabilities of ₹ 7.61 lakh vide order dated 30.4.2022 in Petition no 296/GT/2020. The Petitioner is required to provide justification regarding the same.*

- f) *There are differences in the discharge of liabilities as submitted in Form 9C and For-16 during FY 2021-22. Reconciled Forms with proper justification to be furnished with linked MS Excel.*

Operation and Maintenance:

- g) *Breakup of O&M expenditure and impact claimed as per below details with proper linkage in excel format-*
- a. *Breakup of the actual O&M expenses of the generating station for the 2018-24 tariff period, under various subheads (as per Annexure-A enclosed) after including the pay revision impact (employees, and CISF and KV staff) in both MS Excel and PDF format;*
 - b. *Break-up of actual O&M expenses including pay revision impact for Corporate Centre/other offices & breakup of claimed wage revision impact on employee cost, expenses on corporate center and on salaries of CISF and KV staff and employee of the generating station (as per enclosed Annexure-B and Annexure-C, respectively) for the period 2018-24. (To be provided in both MS Excel and PDF format).*
 - c. *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*

Security Charges:

- h) *Detailed breakup of the security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, and security assessments made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations. Also, the documentary evidence for Security expenses, along with the breakup details of the same towards CISF and non-CISF.*

Capital Spares:

- i) *Details of year-wise actual capital spares consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and those which does not form part of the Capital Cost, as per the first proviso of Regulation 35(2)(c) of the 2019 Tariff Regulations.*

Forms:

- j) *Submit the Form-9C (Statement showing reconciliation of ACE claimed with the capital additions as per books) and Form-16 (Statement of Liability Flow) duly certified by the Auditor with a valid UDIN Number.*

2024-29 Tariff Period

Additional Capital Expenditure (ACE):

- k) *Justification for claiming additional capital expenditure under various clauses of the 2024 Tariff Regulations and not claiming the same under R&M of the plant.*
- l) *Provide justification and supporting documents for the ACE proposed under Regulation 25(2)(b) of the 2024 Tariff Regulations.*
- m) *In case of ACE proposed under 25(2)(c) of the 2024 Tariff Regulations, provide Certificate of obsolescence for existing asset by the OEM or in absence of the same, Certificate from the competent authority regarding the obsolescence of the equipment.*

n) *For the ACE claimed in Form 9A for “Mobile Crane (30MT)” in FY 2028-29, provide justification, supporting documents and cost benefit analysis for the claim made under Regulation 26(1)(i) of the 2024 Tariff Regulations.*

2. The Respondents shall file their replies by **21.11.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.11.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Parties

Annexure A

Details of actual O&M expenses (Common for Hydro /Thermal Generating Station)

Amount (₹ in lakh)

Sl. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24
1	Consumption of stores & spares					
2	Repair & Maintenance					
3	Insurance					
4	Security					
5	Water Charges					
6	Administrative Expenses					
6.1	Rent					
6.2	Electricity charges					
6.3	Travelling & Conveyance					
6.4	Communication Expenses					
6.5	Advertising					
6.6	Foundation Laying & Inauguration					
6.7	Donation					
6.8	Entertainment					
6.9	Filing fee					
	Subtotal (Administrative Expenses)					
7.0	Employee Cost					
7.1.1	Salaries, Wages & Allowances					
7.1.2	Pension					
7.1.3	Gratuity					
7.1.4	Provident Fund					
7.1.5	Leave Encashment					
7.2	Staff welfare expenses					
7.2.1	-Medical expenses on superannuated employees					
7.2.2	-Medical expenses on regular employees & others					
7.2.3	-Uniform/Livries & safety equipment					
7.2.4	-Canteen expenses					
7.2.5	-Other staff welfare expenses					
	Subtotal (Staff welfare Expenses)					
7.3	Productivity linked Incentive					
7.4	Expenditure on VRS					
7.5	Ex-gratia					
7.6	Performance Related Pay (PRP)					
	Sub Total (Employee Cost)					
8	Loss of Store					
9	Provisions					
10	Prior Period Expenses					
11	Corporate Office expenses allocation					
12	Others					
12.1	Rates & Taxes					
12.2	Water cess					
12.3	Training & recruitment expenses					
12.4	Tender Expenses					
12.5	Guest house expenses					
12.6	Education expenses					
12.7	Community Development Expenses					
12.8	Ash utilisation expenses					
12.9	Books & Periodicals					
12.10	Professional Charges					
12.11	Legal expenses					
12.12	EDP Hire & other charges					

Amount (₹ in lakh)						
Sl. No.	Items	2019-20	2020-21	2021-22	2022-23	2023-24
12.13	Printing & Stationery					
12.14	RLDC Fee & Charges					
12.15	Brokerage & Commission					
12.16	Bank charges					
12.17	Claims/advances written off					
12.18	Hiring of vehicle					
12.19	Payment to auditors					
12.20	Misc. Expenses					
	(Break-up Of Misc.)					

Annexure B

DETAILS OF CORPORATE CENTRE EXPENSES ALLOCATED TO VARIOUS OPERATING STATIONS						
		Amount (₹ in lakh)				
	PARTICULARS/YEAR	2019-20	2020-21	2021-22	2022-23	2023-24
	Total Expenses of CC & RHQs-(A)					
	Transferred to Construction Projects -(B)					
	Transferred to any other business activity - (C)					
	Expenses related to stations under operation (D)=(A)-(B)- (C)					
	Head Wise Details of D					
1	Employee Expenses					
A	Salaries, Wages and Allowance					
B	Staff Welfare Expenses					
C	Productivity Linked Incentive					
D	Expenditure on VRS					
E	Ex-Gratia					
2	Administrative Expenses					
A	Repair and maintenance					
B	Training and Recruitment					
C	Communication					
D	Travelling and Conveyance					
E	Rent					
F	Others -Break Up as per details given below:					
f-1	Advertisement and publicity					
f-2	Books & Periodicals					
f-3	EDP Hire and other charges					
f-4	Education expenses					
f-5	Ent. and hospitality					
f-6	Fin Expenses-IndAS					
f-7	Guest house expenses					
f-8	Hiring of Vehicles					
f-9	Insurance					
f-10	Legal Expenses					
f-11	Miscellaneous Expenses					
f-12	Community develop. Exp.					
f-13	Others.					
f-14	Payment to auditors					
f-15	Power Charges					
f-16	Printing and Stationery					
f-17	Prof chg & cons fees					
f-18	R&D EXPS					
f-19	Rates and taxes					
f-20	Tender expenses					
f-21	Trpt Veh running Exp.					
f-22	Water charges					
f-23	Workshop & Conf. Exp.					
	Sub Total (Administrative Expenses)					
3	Security					
4	Donations					
5	Provisions					
6	Depreciation					
7	Prior period expenses					
8	Total Expenses from 1-7					
	Less Recoveries (if any)					
9	Expenses related to Operation - D					
	ALLOCATION TO OPERATIONAL STATIONS					
S.No	Name of The Unit/Station					
	Operational Station (1)					
	Operational Station (2)					

Annexure C

FORMAT FOR CLAIMING WAGE REVISION IMPACT
YEARWISE IMPACT OF REVISION IN SALARIES & WAGES PAID TO THE
EMPLOYEES AND SECURITY PERSONNEL

Wage revision impact on employee cost of generating station

Amount (₹ in lakh)

Component	2019-20						2023-24		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex Gratia									
2.1 Super Annuation Benefits (PF, Pension & PRMS)									
2.2 Gratuity									
2.3 Leave encashment (HPL/EL)									
Total									
Less: EDC									
Net employee cost									

Wage revision impact on Corporate Centre cost of generating station

Amount (₹ in lakh)

Component	2019-20						2023-24		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
CC Expenses									
1.1 Basic Pay									
1.2 Dearness Allowance									
1.3 HRA									
1.4 Allowances & Perquisites									
1.5 PRP/Ex Gratia									
Total									

Wage revision Impact on Salaries of CISF & Other Security Personnel (if applicable)
Amount (₹ in lakh)

Component	2019-20						2023-24		
	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact	Pre Revised	Post Revision	Wage revision Impact
1.CISF									
2. Others									
Total									

Total Wage revision Impact									
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